CENTRAL ADMINISTRATIVE TRIBUNAL JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 15.06.2016

OA No. 291/00441/2016

Mr. P.N. Jatti, counsel for applicant.

Heard the learned counsel for the applicant.

Learned counsel for the applicant submits that grievance of the applicant is that commutation of pension has not been paid correctly to the applicant. In this regard he has submitted a representation dated 15/06/2015 vide Annexure-A/1. But no decision has been taken on till date and it is still pending. In view of the above submissions ends of Justice would be met if directions are given to the respondents to decide the same at the earliest. Accordingly, the respondents are directed to consider and decide the representation of the applicant dated 15/06/2015 (Annexure-A/1) submitted by the applicant as per law within one month from the date of receipt of a copy of this order and inform the applicant.

If, the applicant is aggrieved by the decision taken by the respondents on his representation, he would be at liberty to approach the appropriate form as per law.

The OA is disposed of as above at admission stage with no order as to costs.

(MS. MEENAKSHI HOOJA) ADMINISTRATIVE MEMBER